THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.959/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2020 (F.No.14.02.2020/NCLAT/UR/314

In the matter of:

 SVM Cera Pvt. Ltd.
 Appellant

 Versus
 Respondent

 Benito Ceramic Pvt. Ltd.
 Respondent

 Appearance:
 Ms. Shilpi Chowdhary, Advocate for the Appellant

02.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.02.2020 and the Office after scrutiny of the Memo of Appeal on 15.02.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 17.02.2020. The Appellant re-filed the Memo of Appeal on 28.02.2020. It is stated in the Interlocutory Application (IA) that some pages of the Annexures were in Gujarati and the for the translation of the same the Appellant had to send the documents to the local advocate in Ahmedabad, which took some time. Hence, there is delay of six days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar